

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate seven members from Rajya Sabha to associate with the Committee on Public Undertakings of the House for the term beginning on the 1st May, 1984 and do communicate to this House the names of the members so nominated by Rajya Sabha."

MR. DEPUTY SPEAKER : The question is :

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate seven members from Rajya Sabha to associate with the Committee on Public Undertakings of the House for the term beginning on the 1st May, 1984 and do communicate to this House the names of the members so nominated by Rajya Sabha."

The motion was adopted.

(iv) Committee on Welfare of Scheduled Castes and Scheduled Tribes

SHRI A. C. DAS (Jajpur) : Sir, I beg to move :

"That the members of this House do proceed to elect in the manner required by sub rule (1) of Rule 331B of the Rules of Procedure and Conduct of Business in Lok Sabha, twenty members from among themselves to serve as members of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes for the term beginning on the 1st May, 1984."

MR. DEPUTY SPEAKER : The question is :

"That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 331B of the Rules of Procedure and Conduct of Business in Lok Sabha, twenty members from among themselves to serve as members of the Committee on the Welfare of Scheduled Castes and Scheduled

Tribes for the term beginning on the 1st May, 1984."

The motion was adopted.

SHRI A. C. DAS : Sir, I beg to move :

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate ten members from Rajya Sabha to associate with the Committee on the Welfare of Scheduled Castes and Scheduled Tribes of the House for the term beginning on the 1st May, 1984, and do communicate to this House the names of the members so nominated by Rajya Sabha."

MR. DEPUTY SPEAKER : The question is :

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate ten members from Rajya Sabha to associate with the Committee on the Welfare of Scheduled Castes and Scheduled Tribes of the House for the term beginning on the 1st May, 1984, and do communicate to this House the names of the members so nominated by Rajya Sabha."

The motion was adopted

13.32 hrs.

MATTERS UNDER RULE 377

MR. DEPUTY SPEAKER : We now take up matters under Rule 377

(i) Relaxations in Wild Life Preservation Act and New Forest Act help Farmers.

PROF. NARAIN CHAND PARASHAR (Hamirpur) : Sir, the stringency of the Wild Life Prevention Act and the New Forest Act has resulted in considerable harassment to the farmers in various parts of the country in general and hill States in particular. They find it extremely difficult to protect their crops even from wild animals which roam into the fields from the nearby jungles. The new regulations prohibit the farmers even to move about with loaded weapons and have extreme

difficulty in scaring away the wild beasts even by firing in the air. It is, therefore, requested that the Government of India, Ministry of Agriculture, allow relaxation in the enforcement of these regulations in relation to the protection of crops and in cases of self defence.

(ii) Reinforcing Security arrangements in Indian Mission abroad.

SHRI CHINTAMANI JENA (Balasore): Sir, There is urgent need to reinforce the security arrangements in Indian embassies by providing modern tools and sophisticated modern communication systems, both big and small, since the communication equipments and tools provided to them are outmoded. This has become urgent in the wake of the murder of Mr. Mahatre in UK.

A committee was set up over a year ago to go into the needs of Indian embassies with a view to improving their performance under the Chairmanship of a retired Ambassador. But the Committee has not yet submitted its report. In the absence of proper security arrangements, the lives of our embassy personnel who, in spite of all odds are working sincerely to protect the interests of our nation and raising the good name of our country abroad, are in danger. Thousands of their family members and relatives either living with them or in India, are concerned.

In the face of this situation, I would request the Union Government to make necessary security arrangements for all the members in these Missions whether in high ranks or in low ranks and provide them with modern and sophisticated tools and equipments. The security guards serving in the embassies may be allowed to take their families with them whatever the cost the nation may have to bear.

(iii) Central assistance to develop small and medium ports in Kerala.

SHRI V. S. VIJAYARAGHAVAN (Palghat): Sir, It is the responsibility of the State Governments to develop all the ports except the major ports in the country. There are large number of minor and medium ports in different parts of the country which are facing ruin due to disuse. These ports

fall into disuse as they cannot handle modern vessels and do not have modern facilities which are required for a port.

But the small and medium ports have an important role to play in the economic development of the respective States. Vizhingam, Azhikkal, Beypore, Neendakkara and Alleppy ports in Kerala have tremendous potential for development. But these ports have been totally neglected. A lot of money is required to provide berthing and other facilities in these ports for modern ships. Since the Government of Kerala does not have the capacity to mobilise so much money, Central assistance is very essential. First of all, the Centre should restore the fifty per cent assistance which it discontinued some time ago. Similarly, the Indian shipping companies should be directed to use these ports more and more and organisations like the Food Corporation of India should be asked to cooperate in this regard.

I would request the Government to consider these points and take a favourable decision in the matter.

(iv) Luggage, lifter gangs at New Delhi Railway Stations.

श्री हरीश कुमार गंगवार (पीलीभीत) : नई दिल्ली रेलवे स्टेशन पर यात्रियों के सूटकेस, अटेची केस व अन्य सामान उठाने वालों के भारी गिरोह काम कर रहे हैं। शायद ही कोई दिन जाता हो जिस दिन 10-20 यात्रियों का सामान उठाईगीरे न ले जाते हों। यात्रियों का कहना है कि रेलवे पुलिस इस सब के बारे में जानकारी रखती हुई भी मौन दर्शक बनी रहती है। कुछ दिनों पहले त्रिपुरा के एक माननीय संसद सदस्य का सामान उठा लिया गया तथा 11-2-84 को। बजे दिन मेरा सूटकेस उठाई गीरे उठा ले गए। थाने में रिपोर्ट करने के बाद भी आज तक कुछ पता नहीं चला। यात्रा में सामान व नकदी गायब हो जाने से यात्रियों को जो अपार कष्ट होता है उसे कोई भुक्तभोगी ही जानता है। माननीय रेल मंत्री से अनुरोध है कि वे इस संबन्ध में ठोस कार्यवाही करें।